

DIVISION BENCH  
COURT - I

**O-218**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/27(KB)2016  
COMP.APPL/864(KB)2018, COMP.APPL/102(KB)2017,  
CONT.A./21(KB)2023, CONT.A./2(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> MAY 2024**

IN THE MATTER OF	<b>SAJAN KUMAR BHAGAT HUF &amp; ORS. VS LOTUS HOMES.LTD. &amp; ORS.</b>
UNDER SECTION	<b>SEC. 241(1) SEC. 242(4)</b>

**Appearances (via video conferencing/physically)**

Mr. Jishnu Chowdhury, Adv. : For the Petitioners  
Ms. Joveria Sabba, Adv.  
Mr. Kritin Saraf, Adv.

Mr. Rohit Kr. Keshri, Adv. : For R1 to R7 & R11  
Mr. Ankit Chaurasia, Adv.

Mr. Anand Farmania, Adv. : For Alleged Contemnor in Cont.A. 21/2023

**ORDER**

1. Ld. Counsel for the parties present.
2. In the event, parties wish to file reply affidavit. Let this be done within two weeks. Rejoinder, if any, be filed within one week thereafter.
3. **CONT.A./21(KB)2023**
  - i. Registry is directed to issue notice to alleged Contemnor Nos. 7 and 8 by speed post and e-mail and place tracking information on record.
  - ii. Reply affidavit, if any, be filed within two weeks.
4. Post this matter on **1/7/2024**.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**